

**MR. DEPUTY-SPEAKER:** When the Papers are being laid on the Table, no other remark or no other speech shall go on record.

11.18 hrs.

**COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

**FIRST, THIRD AND STUDY TOUR REPORTS**

**SHRI R. R. BHOLE** (Bombay South-Central): I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(1) First Report: Action Taken by Government on the recommendations contained in the Twenty-First Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Sixth Lok Sabha) on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Northern Railway and Award of Petty Contracts to Scheduled Castes and Scheduled Tribes in Northern Railway.

(2) Third Report—Action Taken by Government on the recommendations contained in the Thirty-eighth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Sixth Lok Sabha) on the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Indian Oil Corporation Limited (Marketing Division).

(3) Report of Study Tour of Study Group I of the Committee on its visit to Madras, Pondicherry, Rameshwaram, Madurai, Tirunelveli, Kanyakumari and Trivandrum during October, 1980.

(4) Report of Study Tour of Study Group II of the Committee on its visit to Calcutta, Puri, Paradip, Visakhapatnam and Hyderabad during October, 1980.

(5) Report of Study Tour of Study Group III of the Committee on its visit to Bangalore, Mysore, Coorg, Manipal, Mangalore, Goa and Bombay, during October, 1980.

(Interruptions)

**MR. DEPUTY-SPEAKER:** Many hon. Members stood up. After this item on the agenda is over, I shall allow one or two minutes to each of the Member who wants it.

**SHRI DHANIK LAL MANDAL:** I rise on a point of order.

**MR. DEPUTY-SPEAKER:** Under what rule? The former Home Minister is on his legs.

**SHRI DHANIK LAL MANDAL:** Under rule 60. When Mr. Dandavate raised a point of order, you pointed out certain priorities and how the agenda will be followed.

**MR. DEPUTY-SPEAKER:** I have ruled that out of order.

**SHRI DHANIK LAL MANDAL:** Mr. Sathe also pointed out certain rules. He said, adjournment motion has certainly priority and you also agreed that adjournment motion has priority over the laying of papers on the Table of the House.

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE):** Provided consent was given by the Speaker.

**SHRI DHANIK LAL MANDAL:** You do not listen to others. We are listening to you.

**MR. DEPUTY-SPEAKER:** Why can't you do that with a smile?

(Interruptions)

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. VEN-**

**KATASUBBAIAH:** He should not look at the Press Gallery all the time.

**SHRI DHANIK LAL MANDAL:** Sir, you agree that adjournment motion has priority. Now what Mr. Sathe has argued in this House is that because the Speaker has not given his consent to certain motions given notice of by hon. members of this House, therefore, the question does not arise. He was on rule 56. I am on rule 60. I have got the Hindi version of the rules. Rule 60 says:

मैं नियम 60 का परन्तुक पढ़ रहा हूँ:

परन्तु यह भी कि यदि अध्यक्ष उसमें उल्लिखित मामले के बारे में पूर्ण तथ्यों से अवगत न हो तो वह अपनी सम्मति देने या इन्कार करने से पूर्व उस प्रस्ताव की सूचना को पढ़ कर सुना सकेगा और संबंधित मंत्री और / या सदस्यों से तथ्यों पर संक्षिप्त विवरण सुन सकेगा और उसके बाद प्रस्ताव को स्वीकार करने के बारे में अपना निर्णय देगा।

What does Mr. Shakhder say in his interpretation? I have not got the book with me just now. Mr. Shakhder says, when it is a border line case and the Speaker thinks it is on the border line, whether it is admissible or not, the hon. Speaker will listen to the members first and then give his ruling. I have given notice of an adjournment motion on Assam situation and also violence on the farmers' agitation. (*Interruptions*). Mr. Sathe, you are not the Speaker. You cannot decide it.

**MR. DEPUTY-SPEAKER:** You address the Chair.

**SHRI DHANIK LAL MANDAL:** My submission to you is, this is a border line issue. You will say that the Assam situation is not the responsibility of the Central Government. We have pointed out that the CRP and other central forces have been sent there to aid and abet....

**MR. DEPUTY-SPEAKER:** On your point of order, let me give the ruling. "Once a member is informed of the Speaker's decision with holding his consent, no discussion or point shall be permitted to be raised in the House either on the subject-matter of the notice or the reasons for disallowance thereof."

**SHRI DHANIK LAL MANDAL:** We have not been informed.

(*Interruptions*).

**SHRI BAPUSAHEB PARULEKAR (Ratnagiri):** On a point of order, Sir. It is very important. It is under rule 353.

**SHRI K. LAKKAPPA (Tumkur):** They are repeating the same thing.

**SHRI BAPUSAHEB PARULEKAR:** Sir, I am not in the habit of repeating. This is not concerning what the Minister for Information and Broadcasting said; I will come to it subsequently. Unfortunately, we heard a remark from the Chair which is defamatory to all the hon. members of the opposition. You have said at the commencement of the sitting that, "if you members of the opposition behave in a civilised manner, I will hear one by one." You see the record, Sir. I will request you to expunge that remark of yours. (*Interruptions*).

**MR. DEPUTY-SPEAKER:** I want to correct you and put the record straight. I said, "If we can conduct the affairs of the House in a civilised manner.....". That is what I said. The proceedings are there. If anything defamatory has been said, I will myself expunge it. Don't worry. (*Interruptions*). If anything defamatory or derogatory against any member has been said, I shall expunge it myself.

**SHRI BAPUSAHEB PARULEKAR:** You said, to the members, "You speak in a civilised manner." That is not the way of addressing the members.

**MR. DEPUTY-SPEAKER:** I have not said like that. (*Interruptions*). "Civilised manner" is parliamentary. I have already given a ruling like that in the last session. What I said and what I requested the members is fully parliamentary and therefore, there is no question of anything being unparliamentary in what I said.

If you are interested in giving importance to the problems of the people, because this is the last day of the session, I would request you to mention your points one by one. I will give two minutes to each. I will call everyone, this side and that side.

**SHRI SATYASADAN CHAKRABORTY** (Calcutta South): You said that "civilised manner" is parliamentary and you are entitled to say it. Are we also entitled to say that the Chair should also behave in a civilised manner?

**MR. DEPUTY-SPEAKER:** There is no harm. I had ruled that "civilised manner" is parliamentary. It is applicable to the entire House, including the Chair.

**DR. SUBRAMANIAM SWAMY** (Bombay North East): I will say one word in your defence. When you said "civilised" I remember you looked on that side. Therefore, we have no objection.

**MR. DEPUTY-SPEAKER:** I have never said "uncivilised behaviour" in regard to any member, nor have I said that any member behaved in an uncivilised way. I have said "let us conduct the affairs of this House in a civilized manner". This is parliamentary. I also said that I should not be misunderstood.

श्री मनोराम बागड़ी (हिसार) : डिप्युटी स्पीकर साहब, मैं पार्लियामेंटरी और गैर-पार्लियामेंटरी शब्द के बारे में कहना चाहता हूँ कि शब्द तो तमाम पार्लियामेंटरी है लेकिन यह देखा जाता है कि किस शब्द का उपयोग किस नाते किया गया

है। "गधा" शब्द भी पार्लियामेंटरी है। अगर कोई कहे कि "गधा रास्ते में अटक गया था", तो गैर-पार्लियामेंटरी शब्द नहीं है। आपका "सिविलाइज्ड" शब्द गलत था। आपको नहीं कहना चाहिए था। मैं तो चाहता हूँ कि वह शब्द रिकार्ड पर रहे, ताकि आने वाले लोग देखें कि सदन में हमारे पुरखे कैसे थे। मैं किसी लफ्ज़ को काटने के हक में नहीं हूँ। डेमोक्रेसी में सब शब्द रिकार्ड पर रहने चाहिए, ताकि सारी कौम उस पर विचार कर सके।

मैं आपसे यह जानकारी चाहता हूँ कि जब सदन का कोई माननीय सदस्य गिरफ्तार हो जाये, और उसकी खबर अखबारों में भी आ जाये, तो क्या उसकी सूचना सदन को भी दी जानी चाहिए या नहीं। मैं आपका प्रोटेक्शन चाहता हूँ। मैंने इस बारे में एक एजर्नमेंट मोशन दिया है कि महाराष्ट्र में किसान लंबी यात्रा और सत्याग्रह के दौरान श्री रवीन्द्र वर्मा, जो इस सदन के सदस्य हैं, गिरफ्तार किये गये, लेकिन आपने सदन को उसकी इत्तिला नहीं दी। आपको हम लोगों को प्रोटेक्शन देना चाहिए। सदन को गिरफ्तारी की इत्तिला देनी चाहिए। मैं इसपर आपका रुलिंग चाहता हूँ। आपका क्या रुलिंग है? व्हाट इज यूअर रुलिंग आन दिस पायट?

**MR. DEPUTY-SPEAKER:** Everything will be done under the rules.

**PROF. MADHU DANDAVATE:** I may draw your attention to the fact that yesterday when we raised the question of the arrest of Shri Y. B. Chavan, at that time it was pointed out that if certain irregularities are there, they should also be a part of the statement that should be read out by the Chair. Only the arrest and the release was actually mentioned, but the judgement of the Judicial Magistrate.... (*Interruptions*).

Again we find that in the Long March of the Peasants another Member of this House, Shri Ravindra Varma, who is the Chief Whip of the Janata Party, has been arrested along with others only to foil the march. At the same time, repressive policies continued throughout the country. In Assam, it is not the State Police but the CRP that has been responsible for killing men. At the same time, the former Chief Minister of Assam, Shri Bolap Borgora, has been arrested and lakhs of people are staging *satyagraha* in protest. I have actually given notice of an adjournment motion. You may or may not grant me permission to move the motion but, after all, it is my duty as the representative of the people to do it because what happens outside in anger and hunger of the people must get reflected in this House. Therefore, I have raised it.

SHRI K. LAKKAPPA (Tumkur): \*

MR. DEPUTY-SPEAKER: This will not go on record. Because, it is against another Member. It is an allegation. I am sorry.

SHRI RATANSINH RAJDA (Bombay South): My only submission is that the proceedings of this House are watched by the entire country. Whatever we speak, or you speak from the high pedestal, is of great significance. The moment you say "let us conduct the affairs in a civilized manner, means you pre-suppose something and there are certain implications. That is why I would very humbly submit that you ought not to have used those words because all the members—I do not say this side or that side—we are all supposed to behave with dignity and decorum in this House; and when I say "we" I am including you also. You are the custodian of our dignity and decorum; so, I do not spare you. It is a question of the dignity and decorum of the entire House. Therefore, I would like to submit that the moment

you say "let us behave in a civilized manner" the impression that would go out of this House is that many of our members, or some of the members, of this House is that many of our members, or some of the members, of this House, may be on this side or that side, are behaving in an uncivilized manner.

MR. DEPUTY-SPEAKER: I never said that.

SHRI RATANSINH RAJDA: But there was no necessity to utter those words.

MR. DEPUTY-SPEAKER: I also said that this should not be misunderstood. No misunderstanding.

SHRI RATANSINH RAJDA: What I submit is that you should not pass such remarks. Coming as it does from the Chair....

MR. DEPUTY-SPEAKER: I have given my ruling. "Civilized" is a parliamentary word.

SHRI RATANSINH RAJDA: It is a parliamentary word, but sometimes we have to take precautions before using such words, because there are implications. By implication you may impute some motives, which should not be done. So, these remarks should be expunged.

SHRI C. T. DHANDAPANI (Pollachi): I gave notice of an adjournment motion on the atrocities committed on harijans in Tamil Nadu. I gave notice of the adjournment motion because on many occasions my Calling Attention Notices have not been admitted. Three

\*Not recorded.

[Shri C. T. Dhandapani]

harijans were burnt to death in Tamil Nadu in Tanjore district by Marxist Communist Party members. Fire was set on the houses of harijans belonging to a particular party by the CPM members. The CPM members were standing around the house so that the ladies and children could not escape through the backdoor. They were burnt to death....

(Interruptions)

We have to face the realities.... (Interruptions)

Then, one IAS officer.... (Interruptions)

MR. DEPUTY-SPEAKER: No, this will not go on record.

SHRI C. T. DHANDAPANI:\*\*

MR. DEPUTY-SPEAKER: I am not permitting. Nothing will go on record. \*\* (Interruptions)

श्री राजेश कुमार सिंह (फिरोजाबाद) :  
उपाध्यक्ष महोदय, मैं नियम 60 के अन्तर्गत व्यवस्था का प्रश्न उठाना चाहता हूँ। इस नियम के तीसरे पैराग्राफ में जो लिखा है उसको आप सुन लीजिए। (व्यवधान) आज आसाम में इतना बड़ा आन्दोलन चल रहा है, महाराष्ट्र, तामिल नाडू और उत्तर प्रदेश में किसानों का आन्दोलन शुरू हो गया है। 23 तारीख चौधरी साहब का जन्मदिन है, सारे देश के किसान उठ खड़े हुए हैं। मैंने एक कार्य-स्थगन प्रस्ताव दिया है। अगर आप तथ्य से अवगत नहीं हैं तो नियम यह कहता है कि आप, जिसने कार्य-स्थगन प्रस्ताव दिया है उस माननीय सदस्य को सुन लें

या मंत्री जी से पूरी जानकारी देने के लिए कहें.... (व्यवधान)

MR. DEPUTY SPEAKER: It says:—

"Once a member is informed of the Speaker's decision withholding his consent, no discussion or point shall be permitted to be raised in the House either on the subject-matter of the notice or the reasons for disallowance thereof."

(Interruptions) \*\*

SHRI V. S. VIJAYARAGHAVAN (Palghat):\*

MR. DEPUTY-SPEAKER: This will not go on record.

(Interruptions) \*\*

MR. DEPUTY-SPEAKER: Please sit down. Hon. Members, you are all aware that today is the last day of this Session. Therefore, I would very much request you, in whatever manner you want me to request I am prepared to request. Are not the problems of this country more important than these things? I could allow one by one, but if there is not going to be any order, then I will go to the next item.

(Interruptions)

MR. DEPUTY-SPEAKER: Now, I am going to the next item in the agenda. Calling Attention. Mr. Jalil Abbasi.

MR. DEPUTY-SPEAKER: Nothing else will go on record. I have gone to Calling Attention. I am not permitting anybody now. Mr. Jalil Abbasi. Nothing else will go on record.

(Interruptions)\*\*